



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA NOTIFICATION

No. B1(A)-38766/2018. *7th September 2018.*

By virtue of the powers conferred by Sub Section (1) of Section 32 of the Bureau of Indian Standards Act, 2016, the High Court of Kerala hereby specially empowers the Judicial Magistrate of the First Class, Androth and Chief Judicial Magistrate, Amini in the Union Territory of Lakshadweep to try offences punishable under the Bureau of Indian Standards Act, 2016 arising within the limits of their respective territorial jurisdiction.

By order,
K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

Court of the Chief Judicial Magistrate, Alappuzha

NOTIFICATION

No. SS-9070/2018. *11th September 2018.*

*Ref:—*Notification No. B4(A)-31736/2014 dated 3-9-2018 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by the proviso to sub section (2) of section 190 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Alappuzha hereby specifically empowers the Special Judicial Magistrate of the Second Class (Railways), Kollam in the schedule shown below, to take cognizance under section 190(2) of the Code of Criminal Procedure of such offences of persons travelling without a proper pass or ticket over any

part of the Southern Railway within the District of Alappuzha or committing in any part of the said Railway in the above said area, any of the offence falling under section 137 to 139, 141 and 142, 144 to 147, 155 to 157, 159, 162, 163, 166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989) for a period of one year with effect from the date of assumption of charge.

SCHEDULE

<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Sri G. Baby,	Honorary Special Judicial
A. G. Bhavanam,	Magistrate of the Second
Meenathu Ward,	Class (Railways), Kollam
Vallikunnam P. O.,	
Alappuzha	

In exercise of the powers conferred by sub-section (1) of Section 14 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Chief Judicial Magistrate, Alappuzha hereby defines the area specified in Column 2 of the Schedule hereunder as the area within which the Magistrate mentioned in Column 1 of the Schedule may exercise for a period of one year from the date of assumption of charge, all or any of the powers invested on him by the Hon'ble High Court of Kerala as per the Notification referred above.

SCHEDULE

<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Sri. G. Baby, Honorary Special Judicial Magistrate of the Second Class (Railways), Kollam	Area comprised within the jurisdiction of the Honorary Special Judicial Magistrate of the Second Class (Railways) in the District of Alappuzha

Alappuzha. C. K. MADHUSOODANAN,
Chief Judicial Magistrate.